





Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
04.	29.12.2006	<p>Heard Mr. N. Jotendro Singh, learned Counsel assisted by Mr. J. K. Prasad Jaiswal, learned Counsel for the Petitioners. Also heard Mr. Karma Thinlay, learned Government Advocate for the State – Respondent.</p> <p>In view of the Order dated 6th November, 2006, passed by the Apex Court in Civil Appeal No.4713 of 2006, this Writ Petition is hereby disposed of in terms of the said order of the Apex Court.</p> <p>It is also made clear that the present Writ Petition is covered by the decision of the Hon'ble Supreme Court of India passed in Sunrise Associates Vs. Govt. of N. C. T. of Delhi & Ors. reported in 2006 Vol.5 SCC 603.</p> <p style="text-align: center;">  (N. Surjmani Singh) <u>Acting Chief Justice</u> </p> <p style="text-align: center;">  (A. P. Subba) <u>Judge</u> </p>	